

File No. N-17/8/2022-NM (7253)

Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, 26-Mansingh Road,
New Delhi – 110 011.

Dated: 01.09.2022

OFFICE MEMORANDUM

**Subject: Minutes of the Fortnightly Review Meeting on “Enforcement of Contracts”
Parameter of Ease of Doing Business held at 4:30 pm on 26/08/2022.**

Please find enclosed herewith Minutes of the Fortnightly Review Meeting on “Enforcement of Contracts” parameter of the Ease of Doing Business held on 26th August, 2022 at 4:30 P.M. in New Delhi to discuss the progress on the action required to be taken by the concerned authorities for improving the “Enforcing Contracts” indicator for your kind information. It is requested that the action taken report on all the issues pertaining to you may be submitted to the under signed before the next meeting.

(Yashasvi Kumar)
Deputy Secretary to Government of India
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dir-nm-doj@gov.in

Encl: As above

To

1. The Registrar General/Representative, High of Delhi Court, New Delhi.
2. The Registrar General/Representative, High of Bombay, New Delhi.
3. The Registrar General/Representative, High of Karnataka, New Delhi.
4. The Registrar General/Representative, High of Calcutta, New Delhi.
5. Shri Atul Kurhekar, Member (Process), e-Committee of Supreme Court of India.
6. Shri PP Pandey, Joint Secretary, Department of Justice.

Copy to:-

1. PPS to Secretary, Department of Justice.
2. PPS to Joint Secretary (National Mission), Department of Justice.
3. PPS to Joint Secretary (eCourts), Department of Justice.

MINUTES OF THE FORTNIGHTLY REVIEW MEETING ON “ENFORCEMENT OF CONTRACTS” PARAMETER OF EASE OF DOING BUSINESS HELD AT 4:30PM ON 26/08/2022

A Review Meeting on Enforcement of Contracts parameter of the Ease of Doing Business was held under the Chairmanship of Joint Secretary, Shri G.R. Raghavender, Department of Justice on 26.08.2022 at 4:30 pm.

The list of participants is placed at ANNEXURE-1

1. At the outset **Shri. G.R. Raghavender (Joint Secretary)** welcomed all the participants and appreciated the efforts being made by the concerned High Courts for responding whole heartedly to make the functioning of the commercial courts a resounding success. Thereafter, he proceeded to review the action points that emerged from the last review meeting.

Action Points:

Mumbai High Court

- a. The slow response to e-filing was deliberated upon and a decision was taken to hold a workshop with the RG, Judicial officers and members of the Bar onboard. Joint Secretary urged the various stakeholders to shun physical format and make the vision of paperless courts a reality.
- b. On the query whether PIMS facility was being used and whether people were filing through NALSA App, to which it was replied that it was being done physically.

Delhi High Court

- a. On the query whether one specific bench dedicated to Commercial Arbitration matters was established, it was reported that there were 6 benches, all dealing with commercial arbitration. To this it was decided to take up the matter through higher ups in the Ministry with the Delhi High Court.
- b. Regarding the specific timelines for starting of the digital commercial court in Saket, it was intimated that most probably it should get going by September end.
- c. It was informed that e-filing was going on in all the commercial courts. As for the issue of disbanding of the physical copies, it was informed that it was being done as per requirements.
- d. On the status of digitization, it was informed that the process has started and a report shall be shared soon.
- e. It was informed that PIMS was being followed in maximum cases and that there was no data mismatch.

Karnataka High Court

- a. E-filing going on in all the commercial courts. 28 e-filing took place in July.

- b. Though physical filing was also going on simultaneously.
- c. On digitization, it was informed that a DPR was being prepared and the government would be approached for funds.
- d. They were advised to approach the Delhi High Court for the pilot project on digital commercial court and try to start at least one in Bengaluru.

Kolkata High Court

- a. It was informed that the technical glitches with respect to handing over of the new commercial court buildings continues.

ANNEXURE-I

List of participants

1. Shri G.R. Raghavender, Joint Secretary, Department of Justice
2. Shri PP Pandey, Joint Secretary, Department of Justice
3. Shri Atul Kurhekar, Member, E-Committee, SCI
4. Representative from Bombay High Court
5. Representative from Delhi High Court
6. Representative from Calcutta High Court
7. Representative from Karnataka High Court
8. Shri Anmol K Avinash, NIC, Pune
9. Representative from CPC, Bombay High Court
10. Ms. Anandita Yadav, Consultant, Department of Justice